

**GOVERNMENT OF INDIA
MINISTRY OF YOUTH AFFAIRS AND SPORTS
(DEPARTMENT OF SPORTS)**

LOK SABHA

**UNSTARRED QUESTION NO.886
TO BE ANSWERED ON 01.03.2016**

Lodha Committee Report

886. SHRI DEVAJIBHAI G. FATEPARA:

SHRI ASADUDDIN OWAISI:

SHRI ASHWINI KUMAR:

SHRI B. VINOD KUMAR:

SHRI BHARTRUHARI MAHTAB:

DR. SHASHI THAROOR:

SHRI RAJAN VICHARE:

SHRI KALIKESH N. SINGH DEO:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) **Whether the Union Government has received complaints of alleged irregularities/corruption in the functioning of Board for Control of Cricket in India (BCCI) during each of the last three years and the current year, if so, the details thereof along with the action taken/being taken by the Government on such complaints so far;**
- (b) **Whether the Supreme Court appointed Justice Lodha Committee, has recommended a number of changes in BCCI, if so, the details thereof and reactions of the Government thereto;**

- (c) **Whether on the recommendations of the said panel the Government proposes to take a view on other sports federations of associations, if so, the details thereof and if not, the reasons therefor; and**
- (d) **the steps taken or being taken by the Government to make sports federations and boards/associations including BCCI transparent, accountable and non-controversial?**

ANSWER

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH
AFFAIRS AND SPORTS
(SHRI SARBANANDA SONOWAL)**

(a) **Madam, during the past, allegations relating to irregularities in the functioning of BCCI including match fixing, spot fixing, betting etc., reported in various sections of print and electronic media, have come to the notice of the Government. Various agencies of the Government namely the Enforcement Directorate, Income Tax & Service Tax Department etc. have conducted inquiries into such allegations.**

(b) to (d) **The Board of Control for Cricket in India (BCCI) has informed that Justice Lodha Committee appointed by the Hon'ble Supreme Court on 22nd January, 2015 has submitted its report to the Supreme Court and has made the same public on 4th January, 2016 and the BCCI is in the process of responding to the same.**

Government of India has framed a National Sports Development Code (NSDC) of India, 2011, which is effective from 31/1/2011 to bring in transparency and accountability in the functioning of the various recognized National Sports Federations (NSFs) for healthy development of sports in the country. The BCCI has neither been given official recognition by the Government nor sought any financial assistance from the Government. The recognised NSFs are required to comply with the provisions of NSDC for getting various concessions from the Govt. viz:-

- i. Follow proper, democratic and healthy management practices which provide for greater accountability and transparency at all levels.**
- ii. Maintain recognition of the International Federation, Asian Federation, and IOA wherever applicable.**
- iii. Adhere to age and duration of tenure limits of office bearers.**
- iv. Follow Guidelines on good governance in the context of 'Basic Universal Principles of Good Governance of Olympic and Sports Movement'.**
- v. Adopt proper accounting procedures at all levels and produce annual financial statements.**
- vi. Adopt impartial and transparent selection procedures.**
- vii. Ensure that the dope tests of all its players are conducted regularly as per norms/standards laid down by the International Federation of the concerned discipline and national Anti-Doping Code.**
- viii. Take measure against age fraud in Sports.**
- ix. Comply with the provisions of Right to Information Act.**
- x. Holding regular national championships.**
- xi. Include sportspersons (say 25% with voting rights) in the management of NSFs.**
- xii. Hold the elections as per Model election guidelines issued by the Government.**
